

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 1691-1692/2025

[Arising out of impugned final judgment and order dated 17-05-2024 in CRLA No. 128/1983 17-05-2024 in GOVTA No. 877/1983 passed by the High Court of Judicature at Allahabad]

HARI SHANKAR RAI

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 46792/2025 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 22692/2025 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 173760/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 173758/2024 - EXEMPTION FROM FILING O.T., IA No. 46790/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 22691/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 17-10-2025 This matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Petitioner(s) :

Mr. Rajul Bhargava, Sr. Adv.
Mr. Kartikeya Bhargava, AOR
Mr. Jasir Aftab, Adv.

For Respondent(s) :

Ms. Tulika Mukherjee, AOR
Mr. Beenu Sharma, Adv.
Mr. Venkat Narayan, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Leave granted.
2. Hearing of the appeals is expedited.
3. List this matter in the month of December, 2025.
4. The registry is directed to call for the original records of the High Court as well as the Trial Court.

(DEEPAK SINGH)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
ASSISTANT REGISTRAR

